

**Allotment of FPS/Kerosene Depots in  
Delhi**

8868. SHRI GOVIND CHANDRA MUNDA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether any Fair Price Shops and Kerosene Oil Depots were allotted to SCs/STs persons, widows and unemployed educated youths in trans-Yamuna areas of Delhi during the last three years;

(b) if not, the reasons therefor;

(c) whether these shops/depots were leased out in violation of Delhi Administration rules; and

(d) if so, the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) and (b). During the three years from 1987 to 1989, 23 Fair Prices shops and 8 kerosene Oil Depots were allotted to persons belonging to SCs/STs and 2 Fair Prices Shops and 1 Kerosene Depot to unemployed graduates in the trans-Yamuna area in Delhi.

(c) and (d). Delhi Administration has stated that transfer of allotment is not permissible and no such instance has come to the notice of the Administration.

[English]

**Land for Playground in Shantiniketan  
Colony, New Delhi**

8869. SHRI SANAT KUMAR MANDAL:

SHRI SHANTARAM POTDUKHE:

Will the Minister of URBAN DEVELOPMENT be pleased to refer to part (c) of the Assurance Statement laid on the Table of

the House on 13 September, 1989 in pursuance of the reply given on 10 May, 1989 to Unstarred Question No. 8953 and state:

(a) whether it is a fact that even after cancellation of 3.70 acre of land allotted for playground to a private Mission Schools in Shantiniketan Colony, it has again been allotted to the school despite strong resentment and representation by the Residents' Welfare Association, particularly when there is adequate space for play-ground in the 2.5 acres of land already allotted for school building; and

(b) if so, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). The Delhi Development Authority has reported that the matter was reviewed by the Lt. Governor of Delhi who decided that since the school was basically a girls school, no inconvenience would be caused to the residents of the area who would be permitted access to the playground for stroll etc. when the same is not being actually used by the school. The piece of land measuring 2.5 acres was allotted for a primary school which was subsequently allowed to be upgraded to a Higher Secondary School for which the requirement of space is more than 2.5 acres.

**Export of Knitwear**

8870. SHRI SRIKANTHA DATTA NARASIMHA RAJA WADIYAR: Will the Minister of TEXTILES be pleased to state:

(a) whether Indian Knitwears are very popular in other countries;

(b) if so, the year since when Knitwears are being exported;

(c) the foreign exchange earned by Government by exporting knitwear during Seventh Plan period; and

(d) the export of knitwear projected for 1990-95?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Yes, Sir. Knitwears exports from India have been increasing both in quantity and value.

(b) The exact year since when knitwears are being exported by India is not available. However, knitwear are being exported for the last more than two decades.

(c) The export earnings from knitwears during the Seventh Plan period have been as follows:

<i>Year</i>	<i>Value in Rs. Crores</i>
1	2
1985-86	182
1986-87	279
1987-88	399
1988-89	491
1989-90	782

(d) Export of Knitwear projected for the year 1990-95 is as follows:

<i>Year</i>	<i>Rs. Crores</i>
1	2
1990-91	785
1991-92	966
1992-93	1188
1993-94	1462
1994-95	1798

SOURCE : AEPC

### **Allotment of Houses in Khelgaon**

8871. SHRI THAN SINGH JATAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total number of houses constructed in Khelgaon for 'Asiad 1982';

(b) whether the houses were disposed of after the Asiad;

(c) if so, to whom and the procedure followed in this regard; and

(d) the value of each house realised?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) 853.

(b) Yes, Sir.

(c) The 'Asiad Flats' have been disposed of to Non-Resident Indians against foreign exchange, SCs and STs, public sector institutions and through open auction as per policy framed by their Government.

(d) The information is being collected and will be laid on the Table of the Sabha.

### **Iodised Salt to I.D.O. Prone States**

8872. SHRI MADHAVRAO SCINDIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the States most severely prone to Iodine Deficiency Disorders (IDO) are being supplied iodised salt;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the details of the steps Government propose to take in this regard?